

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)  
CHENNAI**

**MEMORANDUM OF APPEAL**  
(Under Sec.18(1) read with Sec.16 of National Green Tribunal Act, 2010)

**APPEAL NO. 75 OF 2021**

**BETWEEN**

Shoukath Ali

... Appellant

Versus

State Environment Impact  
Assessment Authority & 3 Ors.

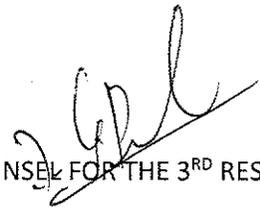
... Respondents

**MEMO FILED ON BEHALF OF 3<sup>RD</sup> RESPONDENT**

It is humbly submitted that the present Memo is being filed on behalf of the 3<sup>rd</sup> Respondent, viz. the State of Kerala, represented by the Secretary, Industries Department, Thiruvananthapuram, Kerala, is as follows:

1. The present Appeal is filed by the Appellant, highly aggrieved by grant of Environmental Clearance issued by the 1<sup>st</sup> Respondent (SEIAA, Kerala) to the 4<sup>th</sup> Respondent, who is engaged in the business of granite stone extraction and carrying out quarrying operations in S.No.1/1B and Survey No.85 Thani (Sub-Division Pulamanthole Village of Perinthalamana Taluk in the Malappuram District.
2. It is humbly submitted that in the present Appeal, neither any averments nor pleadings with respect to the 3<sup>rd</sup> Respondent and hence 3<sup>rd</sup> Respondent is arrayed as a formal party in the present appeal.
3. It is humbly submitted that if this Hon'ble Tribunal pass any specific directions, the same may be complied by the 3<sup>rd</sup> Respondent in future.
4. It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the 3<sup>rd</sup> Respondent as a formal party and pass further or other orders as deemed fit and thus render justice.

Dated at Chennai on this the 5<sup>th</sup> day of May, 2022.

  
COUNSEL FOR THE 3<sup>RD</sup> RESPONDENT

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**E.K. KUMARESAN  
STANDING COUNSEL FOR GOVT. OF KERALA  
COUNSEL FOR 3<sup>RD</sup> RESPONDENT**